

Manipur Judicial Service, Grade – I Examination

Question Booklet No: 1000100

Registration Number :

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Paper I-2019

Time : 3 Hours

[Maximum Marks: 100]

Read the following instructions carefully before you begin to answer the questions.

IMPORTANT INSTRUCTIONS

1. The candidate will be supplied with Question Booklet 15 minutes before commencement of the examination.
2. This Question Booklet contains **47** questions in three parts. Before answering, the candidates are requested to check whether all the questions are in serialim and ensure that there are no blank pages / question in the question booklet. In case of any defect in the printing is noticed, it shall be reported to the Invigilator within first 10 minutes and get it replaced with a new Question Booklet and after 10 minutes, it will not be replaced.
3. The Question paper is set in English. All questions in **Part – A** carry equal marks **30x1=30** marks. All questions in **Part – B** carry equal marks **10x2=20** marks. All questions in **Part – C** carry equal marks **5x10=50** marks.
4. You must write your Register Number in the space provided on the top right side of this page. Do not write anything else on the Question Booklet except in the space provided for the rough work.
5. Pre printed Answer Sheet Booklet let will be supplied for answering the questions and shall follow the instructions given in the answer booklet also.

turn over...

PART-A

This part contains 30 questions and each question carries one mark.

(30x1=30)

(Write the correct answer in words along with the corresponding serial number in the answer book)

1. Who was the first Chairman of Rajya sabha?

- (A) S.V. Krishnamoorthi
- (B) A. Krishnaswamy
- (C) S.N. Banerjee
- (D) Manekshaw

2. The Joint Meeting of both Houses of Parliament is chaired by-

- (A) President of India
- (B) Chairman of Rajya Sabha
- (C) Speaker of Lok Sabha
- (D) None of the above

3. Which State in India implemented the 'Panchayati Raj System' first?

- (A) Bihar
- (B) Maharashtra
- (C) Rajasthan
- (D) Uttar Pradesh

4. Which of the following is not mentioned in the Directive Principles of State Policy under the Constitution of India?

- (A) Right to adequate means of livelihood
- (B) Right to equal pay for equal work
- (C) Promotion of international peace and security
- (D) Free and compulsory education for children up to fourteen years of age

5. The power of the Supreme Court of India to decide disputes between the Centre and the States falls under its
- (A) Advisory Jurisdiction.
 - (B) Appellate Jurisdiction.
 - (C) Original Jurisdiction.
 - (D) Constitutional Jurisdiction
6. The author of the book “India Wins Freedom” is:
- (A) A.P.J Abdul Kalam
 - (B) Abdul Kalam Azad
 - (C) S.A Dange
 - (D) Gandhiji
7. Who was the first woman Chief Minister in India?
- (A) Nandini Satpati
 - (B) Sashikala Kodokar
 - (C) Vijay Laxmi Pandit
 - (D) Sucheta Kripalani
8. ‘By gaining independence, we have lost our power to blame the British. If anything goes wrong, we are responsible now’. These are the words of:
- (A) Dr. Rajendra Prasad
 - (B) Gandhiji
 - (C) Vallabhai Patel
 - (D) Jawharlal Nehru
9. Ajanta and Ellora caves are in:
- (A) Maharashtra
 - (B) Rajasthan
 - (C) Karnataka
 - (D) Tamil Nadu

10. The strait that separates India from Sri Lanka:

- (A) Mandeb
- (B) Magellan
- (C) Malacca
- (D) Palk

11. James Bond is a character created by:

- (A) Perry Mason
- (B) Stanley Gardener
- (C) Ian Fleming
- (D) P.G Wode House

12. Which one of the following is percussion Musical instrument?

- (A) Sitar
- (B) Mridangam
- (C) Santoor
- (D) Sarod

13. When there is one buyer and many sellers in a market- the situation is called?

- (A) Monopoly
- (B) Oligopoly
- (C) Monopsony
- (D) Monotony

14. Where did Buddha die?

- (A) Lumbini
- (B) Kusinagara
- (C) Pavapuri
- (D) Magadha

15. Kalidasa the great Sanskrit poet was a member of the court of an Indian King. The name of the king:

- (A) Chandragupta I
- (B) Chandragupta II
- (C) Kumara Gupta I
- (D) Samudhra gupta

16. 'A' is the mother of 'B', 'B' is the grandson of 'C'. 'D' is the grandson of 'C'. 'D' is also the son of 'E'. Then how 'E' is related to A?

- (A) Brother
- (B) Father
- (C) Uncle
- (D) Grand father

17. In which of the following cases did the Supreme Court direct the compulsory registration of all marriages in India?

- (A) Danial Latifi vs Union of India
- (B) Ashok Kumar vs Union of India
- (C) Seema vs Ashwini Kumar
- (D) Sharda vs Dharampal

18. In World Cup 2019, Newzland defeated India in the semi-final match by _____ runs.

- (A) 16
- (B) 17
- (C) 18
- (D) 19

19. Who heads the Ministry of Jal Shakti Abhiyan ?

- (A) Gajendra Singh Shekhawat
- (B) Smriti Zubin Irani
- (C) Nirmala Sitharaman
- (D) Piyush Goyal

20. Who proposed the inter-linking of rivers across the country to ease the irrigation and drinking water crisis?

- (A) Morarji Desai
- (B) P.V. Narasimha Rao
- (C) Atal Bihari Vajpayee
- (D) Manmohan Singh

21. Father of Local Self Government is

- (A) Lord Rippon
- (B) Lord Chelmsford
- (C) Lord Canning
- (D) Lord Mountbatten

22. Who is the first and foremost king of Manipur in 15th century BC?

- (A) Ningthou Kangba
- (A) Sharmilla
- (C) Budhachandra
- (D) None of the above

23. Manipur was made a Union Territory in

- (A) 1956
- (B) 1957
- (C) 1955
- (D) 1954

24. Who was the founder of Nalanda University?

- (A) Samudra gupta
- (B) Chandra gupta II
- (C) Kumara gupta
- (D) Skanda gupta

25. Akbar's land revenue system was known as

- (A) Todarmal's revenue
- (B) Zabti system
- (C) Bandobast system
- (D) Rayadhwari system

26. Who has assumed the title Badushah?

- (A) Babur
- (B) Akbar
- (C) Shah Jahan
- (D) Aurangazeb

27. Who started Home Rule Movement in India?

- (A) Annie Besant
- (B) Sathiya moorthi
- (C) E.V. Ramasamy
- (D) K. Kamaraj

28. The Portuguese Sailor who reached Calicut in 1498 A.D. was?

- (A) De Almeida
- (B) Vasco da Gama
- (C) Robert Clive
- (D) Albuquerque

29. Who was the First Indian to preach the gospel of Swadeshi?

- (A) Raja Ram Mohan Roy
- (B) Dayanand Saraswathi
- (C) Mahatma Gandhi
- (D) Annie Besant

30. Who among the following is now appointed as an International Judge of Singapore International Commercial Court ?

- (A) Hon'ble Justice Madan D Lokhur
- (B) Hon'ble Justice A.K. Sikri
- (C) Hon'ble Justice Deepak Mishra
- (D) Hon'ble Justice Dalveer Bandari

PART - B ENGLISH

Each question carries 2 marks.

**(10x2=20
marks)**

31. Complement means

- (A) What completes
- (B) Good wishes
- (C) Complaint
- (D) Offer

32. Exotic is antonym of

- (A) Neurotic
- (B) Chaotic
- (C) Indigenous
- (D) Myopic

33. Misanthropist means

- (A) one who hates animals
- (B) one who hates human being
- (C) one who dislikes marriage
- (D) one who hates women

34. Synonym for glitch -----

- (A) bug
- (B) Snag
- (C) hug
- (D) Bag

35. Synonyms for 'mettlesome' -----

- (A) Valiant, doughty, plucky
- (B) Gorgeous, aesthetic, dazzling
- (C) Lustrous, incandescent, quick witted
- (D) Distinguished, famed, renowned

36. He said to her "please wait". Convert this sentence into indirect speech

- (A) He told her that please wait
- (B) He said to her that please wait
- (C) He requested her to wait
- (D) None of the above.

37. Which of the following sentence is correct?

1. on the beach
 2. on drugs
 3. on TV
 4. on foot
- (A) 3 alone is correct
(B) All the four are correct
(C) 1,2 and 3 are alone correct
(D) 2 and 3 are alone correct

38. Which of the following sentences are correct ?

1. at sea
 2. on Sunday
 3. at midnight
 4. in groups of five
- (A) 2 alone is correct
(B) 1,2,3 and 4 are correct
(C) 2 and 3 alone are correct
(D) 2, 3 and 4 alone are correct

39. Choose the appropriate options to complete the sentence- The Amazon in

Brazil is ____ longest river in ____ South America.

(A) the/ -

- (B) a / the
- (C) - / -
- (D) the / the

40. Choose the appropriate options to complete the sentence- ____ of what he said was very sensible

- (A) many
- (B) much
- (C) a few
- (D) few

PART - C

Write essay on any Five among the following preferably not exceeding 200 words. Each essay carries 10 marks. (5x10=50 marks)

- 41.** Role of courts in Protection of Migrants' right and State Sovereignty.
- 42.** Judicial Approach in India in Protecting the Environment – with reference to the Sustainable development, the Precautionary Principle, Doctrine of Public Trust doctrine and Polluter pays Principle.
- 43.** Discuss about the Reservations in Promotions for Government employees and its application to private sectors and a step towards substantive Equality.
- 44.** Discuss on the Prevention of Money Laundering and Financing the Terrorist Activities.

- 45. Contempt of Court vis a vis fair criticism.
- 46. Discuss the Due process of law and Procedures established by Law in connection with the working of the Indian Constitution.
- 47. Discuss the Laws, Rules & Regulations Governing Adoptions in India and Adoption Process under Juvenile Justice (Care and Protection) Act.

6. You should not remove or tear off any sheet from this Question Booklet. You are not allowed to take the Question Booklet and the Answer Sheet out of the Examination Hall during the time of examination. You are permitted to take the Question Booklet only after the Examination is over.
7. Failure to comply with any of the above instructions will render you liable for action or penalty as the High Court may deem it appropriate.
8. The facts and particulars given in the Question paper i.e. Name of Court, Place, Name of Parties etc. are fictional and may not be true in real and legal sense. Yet the candidates have to conclusively assume them to be true for the purpose of answering the paper or solving the questions without interpreting them in any other manner.
9. The candidates shall answer on the given facts alone. They shall not assume or presume any additional facts.
10. Using Whitener / Blade / Eraser or any kind of tampering to change the answers on answer sheet will lead to invalidation.
11. The candidates shall not make any mark / indication in the answer sheet for the purpose of identity and if any identification is made, the candidature will be disqualified.